

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

CORAM:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

Petition No.65/2005
(Suo motu)

In the matter of

Compliance of Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

ORDER

In accordance with Regulation 11 of the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004, any person granted licence for inter-state trading in electricity (the licensee) is mandated to furnish the information in Form III appended to these regulations on quarterly basis, a copy of which is also to be furnished to the Regional Load Despatch Centres and Regional Electricity Boards or Regional Power Committees, as the case may be. These regulations further require that the report sent to Regional Load Despatch Centres, etc, by the licensee shall be posted on the website of the electricity trader or any other authorised website.

2. It has been brought to the notice of the Commission that the licensees are not posting the report submitted to the Commission in Form III on any website. The preliminary enquiries have found the allegation to be *prima facie* correct. Non compliance of the obligations imposed under the regulations is a sufficient ground for revocation of licence under Section 19 of the Electricity Act, 2003.

3. Issue notice to all the licensees to show cause directing them to explain why action for revocation of licence be not initiated under the above noted circumstances. Reply to the notice shall be filed by the licensees latest by 30.6.2005. Further proceedings, if warranted, shall be taken on consideration of the reply from the licensees.

Sd/-	Sd/-	Sd/-	
Sd/-			
(A.H. JUNG)	(BHANU BHUSHAN)	(K.N. SINHA)	(ASHOK BASU)
MEMBER	MEMBER	MEMBER	CHAIRMAN

New Delhi dated the 13th June 2005